

(2021) 08 OHC CK 0015
In the Orissa High Court
Case No : Bail Application No. 4324 Of 2021

Bibhuti Das

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 05-08-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Narcotic Drugs & Psychotropic Substances Act, 1985 — Section 20(b)(ii)(C), 37(1)(b)

Citation : (2021) 08 OHC CK 0015

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : S.P. Satapathy, S. Mishra

Final Decision : Dismissed

Judgement

B. P. Routray, J

Â 1. This is an application under Sec.439 Cr.P.C. for bail and the offence alleged is under Sec.20(b)(ii)(C) of the NDPS Act for alleged possession of

30 kg. and 100 grams of contraband ganja.

2. Heard learned counsel for the Petitioner as well as learned A.S.C. for the State-Opposite Party.

3. After hearing both parties, I am not inclined to release the Petitioner on bail keeping in view the embargo contained under Sec.37(1)(b) of the

NDPS Act. Accordingly, the prayer for bail is rejected.

4. The BLAPL is dismissed.

5. However,Â asÂ prayedÂ for,Â theÂ learnedÂ trialÂ court,Â i.e.,5th Additional Sessions Judge, Bhubaneswar is directed to complete the trial

in T.R. Case No.420/2019 by end of February, 2022.

6. An urgent certified copy of this order be issued as per rules.

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